

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16506/2022

(Arising out of impugned judgment and order dated 27-10-2021 in WT No. 510/2017 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S ANSALDO STS TRANSPORTS SYSTEM INDIA PVT. LTD. Respondent(s)

(IA No. 123299/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 123300/2022 - EXEMPTION FROM FILING O.T.

IA No. 114905/2023 - STAY APPLICATION)

WITH

SLP(C) No. 13736/2022 (XI)

(IA No. 109749/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 109750/2022 - EXEMPTION FROM FILING O.T.

IA No. 142908/2022 - EXEMPTION FROM FILING O.T.

IA No. 142907/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 114892/2023 - STAY APPLICATION)

Date : 01-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.

For Respondent(s) Mr. Praveen Kumar, AOR
Mr. Rajiv Agnihotri, Adv.
Ms. Sunaina Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR